

**GOVERNMENT OF INDIA  
NEW AND RENEWABLE ENERGY  
LOK SABHA**

UNSTARRED QUESTION NO:6135  
ANSWERED ON:03.05.2013  
DOMESTIC SOLAR EQUIPMENTS  
Abdulrahman Shri ;Gowda Shri D.B. Chandre

**Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:**

- (a) whether any request has been received from the Indian Solar Manufacturers Association (ISMA) for saving the domestic industry from the cheap solar equipment being imported from China;
- (b) if so, the details thereof;
- (c) whether the ISMA has also represented against dilution of domestic content requirements of the Jawaharlal Nehru National Solar Mission (JNNSM);
- (d) if so, the details thereof and the reaction of the Government in this regard; and
- (e) the steps taken/proposed to be taken to protect the interest of domestic industry?

**Answer**

MINISTER FOR NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH)

(a)&(b): The Indian Solar Manufacturers Association (ISMA) has filed a petition for anti-dumping duty on import of cells (wafer or thin film based) whether or not assembled into modules from Malaysia, China PR, Chinese Taipei and USA. The petition has been filed with the Directorate of Anti-Dumping Duty and Allied Duties, Ministry of Commerce & Industry.

(c),(d)&(e): ISMA vide a report has requested this Ministry to implement 100% domestic content requirement per the original vision of promoting solar energy and growing solar manufacturing in India. Government is keen to promote domestic industry in solar power.

The steps taken by Government include domestic content requirement clause under Batch-I&II of Phase-I of JNNSM and Custom and Excise Duty Exemption on a large number of input raw materials required for manufacturing of solar equipments.